## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No. 252/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th December 2017, 10.30 A.M.

Name of the Company		Sanjay Kariwala & OrsVs-Kariwala Sarees Pvt.Ltd. & Ors.		
Ur	nder Section	241/242	PART AND ORDER OF	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1) Now Ratmanko Baneyi, Sa Adv

2) Nos Swapna Chowbey, Adv Respondents

3) Nos Sidhartha Sharma, Adv

4) Nos Namralei Basu, Adv

4) Boliji Chokrobety - for HSBE Bufferbut

19/12/17.

1. MR. NIRMALYA DASGOPTA, ADV.

2. MR. SHAUNAK MITRA, ADV.

3. MS. PRITHA BASU, ADV.

4. MR. ROSHAN SENGUPTA, ADV

## ORDER

Ld. Counsel for the petitioners and the respondents as well as Ld. Counsel on behalf of HSBC are present.

Ld. Counsel for the respondents made a request for time for filing reply. Prayer is allowed subject to payment of Rs. 10,000/- which may be paid to Prime Minister National Relief Fund. Reply may be filed within 15 days with a copy in advance to the opposite parties and thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite parties.

List it on 06/02/2018 for hearing.

Interim order passed earlier shall remain effective till next date of hearing.

Sd (linan KR)

(Jinan K.R.) Member (J) (V.P.Singh)

(V.P.Singh) Member (J)